

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No.292 of 2011 in DFR No. 1736 of 2011

Dated: 5th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
 Hon'ble Mr. Rakesh Nath, Technical Member**

K.C.P. Sugars and Industries Corpn. Ltd .& Ors. ...Appellants

Versus

A.P. Electricity Regulatory Commission & Ors. Respondents

Counsel for the Appellant(s) : Mr. Mullapudi Rambabu

Counsel for the respondent (s): Mr. A.T. Rao for R-2 to 6

ORDER

We have heard the learned counsel for the parties.

This is an application to condone the delay of 19 days in filing the Appeal.
Since we find sufficient cause to condone the delay, delay is condoned. The
Registry is directed to number the Appeal.

Post the matter on **20.01.2012** for admission.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Vs/mk